

**Oral**

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD  
BENCH, ALLAHABAD**

(This the **20<sup>th</sup>** Day of **July**, 2018)

**Hon'ble Gokul Chandra Pati, Member (Administrative)  
Hon'ble Mr. Rakesh Sagar Jain, Member (Judicial)**

**Contempt Application No.330/149/2017**  
(Arising out of Original Application No.330/1563/2016)

1. Brajesh Pandey, aged about 61 years, son of Sri Kapil Deo Pandey, Resident of Village and Post Baitalpur, District Deoria.
2. Ashok Kumar Tiwari, aged about 61 years, Son of Late K.C. Tiwari, Resident of 7490, Ganeshpuram, Rapti Nagar, Phase-I, Gorakhpur.
3. Hari Ram son of Tamesar, Resident of Village Gaighat, Tola Paneli, Post Jangal Kauriya, Gorakhpur.

..... **Applicants**

**By Advocate: Shri T.S. Pandey**

Versus

1. Meenakshi Saluja, Deputy Director, Estt. Col-III, Railway Board, New Delhi.
2. Satya Prakash Trivedi, Acting General Manager, N.e. Railway, Gorakhpur.
3. C.P. Dubey, Deputy Chief Personnel Officer, N.E. Railway, Gorakhpur.

..... **Respondents**

**By Advocate: Shri M.K. Singh**

**O R D E R**

**Delivered by Hon'ble Mr. Gokul Chandra Pati, Member (A)**

None for the applicant. Shri M.K. Singh, learned counsel for the respondents submitted that the order dated 21.06.2017

passed by this Tribunal has been complied with and he has also filed compliance affidavit on 09.01.2018.

2. We have perused the compliance affidavit and it is seen that applicants have been promoted vide order dated 13.11.2017 and copy of the same has also been annexed as Annexure -1 to the compliance affidavit.

3. Since, applicant has not filed any reply to the compliance affidavit filed by the respondents, hence, we are of the view that the order of this Tribunal dated 21.06.2017 has been complied with by the respondents. Accordingly, the contempt petition is dismissed. Notices issued to the respondent are discharged.

**(Rakesh Sagar Jain)**  
Member-J

**(Gokul Chandra Pati)**  
Member-A

Sushil